

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 774/97

dt. 24-6-97

Between

R. Venkateswarulu : Applicant

and

1. General Manager
SC Rly., Rail Nilayam
Secunderabad

2. Chief Personnel Officer
SC Railway, Rail Nilayam
Secunderabad

3. Divnl. Rly. Manager
Hyderabad Divn., SC Rly.
Behind Sanchalan Bhavan
Secunderabad

4. Senior Divnl. Accounts Officer
Hyderabad Division, SC Rly.
Secunderabad

5. Principal
Railway Jr. College
Lalaguda, Secunderabad : Respondents

Counsel for the applicants : S.R.K. Murthy
Advocate

Counsel for the respondents : N.R. Devaraj
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMIN.)

HON. MR. A.M. SIVADAS, MEMBER (JUDL.)

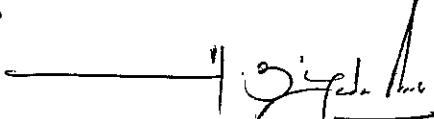
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2
Judgement

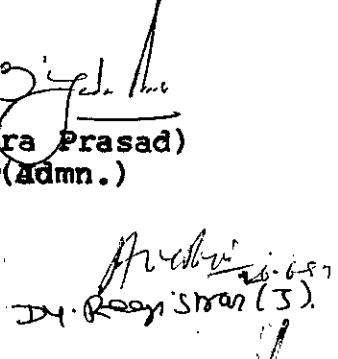
Oral order (per Hon. Mr. A.M. Sivadas, Member(Judl.))

Heard Sri S.R.K. Murthy for the applicant and Sri N.R. Devaraj for the respondents.

1. The applicant seeks to quash Annexure-3 order dated 12-6-1997 reducing his pay from Rs.3600/- to Rs.3500 and ~~also~~ recovery of excess payment.
2. In the OA it is stated by the applicant that no opportunity was given to him before passing A-3 order dated 12-6-97 by the Respondent-5 who has issued A-3 order.
3. The learned counsel appearing for the respondents very fairly conceded that A-3 order was issued by Respondent-5 without giving an opportunity to the applicant to put forward his case and therefore there is ~~no~~ violation of Natural Justice and hence A-3 order is not sustainable in law. The learned counsel for the respondents also submitted that it may be made clear that quashing A-3 order will not stand in the way of the respondents in proceeding with the matter in accordance with law.
4. Accordingly the OA is allowed quashing A-3 order dated 12-6-1997. It is made clear that this will not stand in the way of the respondents in proceeding with the matter in accordance with law. No costs.


(A.M. Sivadas)
Member(Judl.)
(H. Rajendra Prasad)
Member(Admn.)

Dated : June 24, 97
Dictated in Open Court


M. Krishnamoorthy
Dy. Regy. Shrt (3)

(18)

Copy to:-

1. General Manager, S.C.Rly, Railnilayam, Sec'bad.
2. Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
3. Divisional Rly Manager Hyderabad Divn. S.C.Rly, Behnid Sanchalan Bhavan, Sec'b d.
4. Senior Divl. Accounts Officer, Hyderabad Division, S.C.Rly, Sec'bad.
5. Principal Railway Jr. College, Lalaguda, Sec'bad.
6. One copy to Sri. S.R.K.Murthy, advocate, CAT, Hyd.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Deputy Registrar(A), CAT, Hyd.
9. One spare copy.

Rsm/-

Self
21/7

C.C. Today
26/6/97

SYL 27/7/97

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

H. Rajendra Prasad
THE HON'BLE SHRI T. BANDARAJAN: M(A)

AND

A. M. Shiva Deo
THE HON'BLE SHRI B. S. JAI PARAMESHWAR: M
(J)

DATED

26/6/97

ORDER/JUDGEMENT

M.R./R.A/C.A. NO.

O.A. NO.

774/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

केंद्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

डिप्टी/DESPATCH

26 JUN 1997

हैदराबाद न्यायालय
HYDERABAD BENCH

YLKR

II Court.

केंद्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

डिप्टी/DESPATCH

26 JUN 1997

हैदराबाद न्यायालय
HYDERABAD BENCH